

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

ITA Nos.:- 6047 & 6048/Del/2016
Assessment Years: 2009-10 & 2010-11

PNB Housing Finance Ltd. 9 th Floor, Antriksh Bhawan 22, K.G. Marg, New Delhi – 110 001	Vs.	DCIT, Circle 19(1) & 19(2), New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Vijay Nischal, CA
Department by :	Shri Surender Pal, Sr. DR
Date of Hearing	01/08/2019
Date of pronouncement	01/08/2019

ORDER

PER BENCH

These appeals have been filed by the assessee against the order of the Ld. Commissioner of Income Tax (Appeals) -7, New Delhi dated 22.9.2016 for 2009-10 asstt. year.

2. At the outset the Ld. AR submitted that Ld. AO was not justified in holding view that assessee company has consciously made concealment and furnish inaccurate particulars of income with a view to avoid imposition tax claiming inadmissible deduction under the provision of Income Tax Act, 1961. It is prayed that contention of AO being unwarranted be rejected.

3. The Ld. Sr. DR does not have any objection for the said request of the AR.

4. After considering the request submitted by the appellant and also Ld. Sr. DR do not have any objection, the appeals are allowed to be withdrawn.

5. In the result the appeals of the assessee are dismissed as withdrawn.

Pronounced in the open court on 1st August, 2019.

sd/-

**(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

Dated: 01/08/2019

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

ASSISTANT REGISTRAR
ITAT, New Delhi